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**CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH, CUTTACK**

**ORIGINAL APPLICATION NO.125 OF 2006**  
Cuttack, this the *09th*..... Day of October, 2007

Janaki Prasad Mohapatra ..... Applicant

Vs.

Union of India & Others ..... Respondents

**FOR INSTRUCTIONS**

1. Whether it be referred to reporters or not?
2. Whether it be circulated to all the Benches of the Central Administrative Tribunal or not?

  
(KULDIP SINGH)  
VICE-CHAIRMAN

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CENTRAL ADMINISTRATIVE TRIBUNAL  
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ORIGINAL APPLICATION NO.125 OF 2006  
Cuttack, this the 09th..... Day of October, 2007

CORAM:

HON'BLE SHRI KULDIP SINGH, VICE-CHARMAN

IN THE CASE OF:

Janaki Prasad Mohapatra, aged about 37 years son of Yudhistir Mohapatra, a permanent resident of Vill./Po/PS: TIRTOL, Dist. Jagatsinghpur, presently working as Floor Assistant in the Doordarshan Kendra, Bhubaneswar, Dist. Khurda.

..... Applicant

By the Advocate(s) .....

M/s S. Pattnaik,  
D.K. Mohanty,

Vs.

1. Union of India represented thorough its Secretary to Govt. of India, Ministry of Information & Broadcasting, Sashtri Bhawan, New Delhi- 110 001.
2. Director General, Doordarshan, Copernicus Marg, Mandi House, New Delhi- 110 001..
3. Prasar Bharati Broadcasting Corporation, Doordarshan Kendra, represented through Managing Director, Copernicus Marg, Mandi House, New Delhi- 110 001..
4. Director, Doordarshan Kendra, Sainik School, Bhubaneswar, Dist. Khurda.

..... Respondent(s)

By the Advocate(s).....

Mr.S. Barik.

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O R D E R

SHRI KULDIP SINGH, VICE-CHAIRMAN

Heard Mr.S. Pattnaik, Ld. Counsel for the Applicant and Mr. Sarbeswar Barik, Ld. Counsel for the Respondents. The Applicant has filed this O.A. seeking following relief:-

“..... to direct the Respondents to regularize the services of Applicant as Floor Assistant against the vacancy caused due to transfer of Shri N. Kantha to Bhawanipatna instead of filling up of the same by any one else;

And further be pleased to direct the Respondents to regularize/to make all out efforts to regularize the services of the Applicant against the vacancy available in other Kendras;

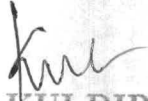
And further be pleased to direct the Respondents not to dispense with the services of applicant till due consideration is received with regard to regularization against the vacancy available at DDK, Bhubaneswar, .....

The factual matrix of this case is that the applicant has been continuing as casual Floor Assistant under Doordarshan Kendra, Bhubaneswar on a consolidated pay of Rs.560/- p.m.. Under the Scheme of Doordarshan, Casual Floor Assistants are being regularized from time to time against the regular vacancy when available. The applicant prayed for regularization under this scheme. But the Ld. Counsel for the Respondents submitted that at present no regular post is lying vacant so the applicant cannot be regularized. However, the respondents are agreed that whenever regular vacancy will become available they will consider the case of the applicant according to the scheme of regularization.

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In view of these circumstances O.A. is allowed. Accordingly, respondents are directed to consider the case of the applicant in his turn against regular vacancy of UR category whenever made available in the Department.

With the above this O.A. stands disposed of. No cost.

  
(KULDIP SINGH)  
VICE-CHAIRMAN